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PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 20th January 1937.

No. 439—HC-8/37-Com.—The following notification issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

TREATIES (I. E. R.).

New Delhi, the 2nd January 1937.

No. 306(1)-Tr. (I. E. R.)-A.—The following by-laws which have been made by the Indian Rubber Licensing Committee in exercise of the power conferred by sub-section (1) of Section 6 of the Indian Rubber Control Act, 1934 and with the previous sanction of the

Governor General in Council under sub-section (2) of the said Section are hereby published for general information:—

1. These by-laws may be called the Indian Rubber Control Act By-Laws.

2. In these by-laws—

(a) 'Act' means the Indian Rubber Control Act, 1934.

(b) 'Controller' means the Chief Executive Officer appointed under section 5 of the Act.

3. (1) The Chairman of the Committee may, whenever he thinks fit, and shall, upon a requisition in writing signed by a majority of the members of the Committee, call a meeting of the Committee for the transaction of business.

(2) The Chairman of a sub-committee appointed under the Act may, whenever he thinks fit, and shall, upon a requisition in

writing signed by a majority of the members of the sub-committee, call a meeting of the sub-committee for the transaction of business.

4. (1) The Chairman of the Committee or of a sub-committee shall, if present, preside at meetings of the Committee or of the sub-committee, as the case may be.

(2) In the absence of the Chairman, the members of the Committee or of the sub-committee, as the case may be, shall elect one of their number to preside.

5. All questions which may come before the Committee or a sub-committee at any meeting shall be decided by a majority of votes. No member shall vote by proxy.

6. In the event of an equality of opposing votes at any meeting of the Committee or a sub-committee the Chairman or the President elected under rule 4 (2) shall have a second or casting vote.

7. (1) Any business which the Committee or a sub-committee is required to transact may, if the Chairman of the Committee or of the sub-committee so direct, be referred to it by circulation to all members, and any resolution or proposal so circulated and approved by a majority of the members who have recorded their views in writing, shall be as effectual and binding as if such resolution or proposal had been adopted at a meeting of the Committee or the sub-committee concerned, provided that a majority of the members have recorded their views on the resolution or proposal.

(2) When any business is referred to the members of the Committee or of a sub-committee by circulation, the Chairman of the Committee or the sub-committee concerned shall allow a period of not less than 12 days for the receipt of replies, such period to be reckoned from the date on which the business under consideration was posted.

8. (1) The Committee shall have power to delegate to sub-committees appointed by it under section 5 of the Act such powers as it deems fit in pursuance of the authority conferred under section 6 (1) (c) of the Act.

(2) Members of a sub-committee shall elect a Chairman from amongst themselves.

9. All sub-committees appointed under the Act shall exercise their powers, subject to such instructions, directions or limitations, if any, as may be defined by resolution of the Committee and all acts of all sub-committees shall be subject to the control of the Committee which may cancel, suspend or modify, as it thinks fit, any such act.

10. (1) The Controller and the Assistant Controller may receive applications for quotas from owners of rubber estates, intimate quotas to owners, register transfers, counter-sign export licences, receive applications for permission to plant rubber plants under

sub-section (1) of section 29 of the Act, and subject to the orders of the Committee may grant or refuse the permission applied for or grant such permission in part only or call for further information from the applicant.

(2) In the absence on leave, through illness or other causes, of the Controller or Assistant Controller the powers delegated to them under this by-law may be exercised by any person empowered by the Committee in that behalf.

(3) The powers delegated under this by-law shall be exercised subject to the control of the Committee.

11. For attendance at any meeting of the Committee or of a sub-committee, the members will be entitled to the travelling and daily allowances at the following rates:—

Government Official Members.—Travelling and daily allowances under the ordinary service rules of the Government servant concerned.

Non-Official Members.—For journeys performed to attend Committee's or sub-committee's meetings or in connection with inspection of rubber estates under section 31 (2) of the Indian Rubber Control Act, 1934, rail or steamer fare and road mileage as for Government servants of the first grade serving under the Government of India, plus a daily allowance of Rs. 16 per diem for days of attendance at meetings or of halt in rubber estates or days of residence in connection with Committee's or sub-committee's meetings, at a place other than the usual place of residence of the member concerned.

12. (1) The Committee shall, from time to time, fix the scale of establishment and the salaries and allowances of all officers and servants to be employed by it and require security in such instances and to such amount as it thinks fit.

Provided that no post of which the maximum salary is Rupees five hundred per mensem or more shall be created without the previous sanction of the Governor General in Council.

(2) Subject to the scale of establishment fixed under sub-rule (1) the Chairman shall have power to appoint, dismiss, grant leave to, fine, suspend or reduce any person in the service of the Committee:

Provided that—

(a) no person shall be appointed to, or dismissed from, an office the salary of which is Rupees one hundred per mensem and upwards without the sanction of the Committee at a meeting;

(b) the grant of leave, pay and allowances to officers and servants of the Committee, who are not in Govern-

ment service, shall be regulated by rules made by the Committee provided that in respect of officers engaged on contract leave rules to be framed by the Committee shall be decided with due regard to the provisions of the model leave terms framed by the Government of India for officers engaged on contract under their control;

- (c) save with the previous sanction of the Governor General in Council no

travelling allowances shall be paid to any officer or servant of the Committee in excess of the amount which would be admissible to a Government servant of the corresponding grade under the Supplementary Rules issued by the Government of India under the Fundamental Rules.

H. DOW,

Offg. Secy. to the Govt. of India.